

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 85184 of 2016

(Arising out of Order-in-Appeal No. CD/868/M-II/2015 dated 23.12.2015 passed by the Commissioner of Central Excise (Appeals), Mumbai-II)

**M/s Hindustan Petroleum
Corporation Ltd.**

.... Appellant

Versus

**Commissioner of Central Excise,
Mumbai-II**

.... Respondent

Appearance:

Ms. Manasi Patil, Advocate for the Appellant

Shri Sanjay Hasija, Supdt., Auth. Representative for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85975 / 2020

Date of Hearing: 22.12.2020

Date of Decision: 22.12.2020

Per: Dr. D.M. Misra

This appeal is listed pursuant to the application by the Revenue. In the above appeal, the appellant had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. After necessary scrutiny, they were issued discharge certificate under SVLDRS-4 Form, which is placed on file. Consequently, the appeal is disposed off.

(Dictated and pronounced in open court)

**(C.J. Mathew)
Member (Technical)**

**(Dr. D.M. Misra)
Member (Judicial)**